MANIPUR GAZETTE

E X T R A O R D I N A R Y
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OFFICE OF THE
LILONG (THOUBAL) MUNICIPAL COUNCIL
LILONG, MANIPUR – 795130

N O T I F I C A T I O N

Lilong, the 5th December, 2025

No.14/03/2025-LTMC: In accordance with the provisions under Section 211(I) and 212 of the Manipur Municipalities Act, 1994, it is hereby notified for the information of the general public that vide Resolution No. 1 of the Council Meeting held on 05.12.2025, Lilong (Thoubal) Municipal Council proposes to adopt "**The Model Manipur Unified Building Bye-Laws, 2024**," which was notified by the government vide notification No.BBL-101/1/2024-MAHUD-MAHUD-Part(I) dated the 4th December, 2024, and No.BBL-101/1/2022-MAHUD-MAHUD dated the 31st December, 2024, as " **The Lilong (Thoubal) Municipal Council Building Bye-Laws, 2025**" from the date of Notification in the Official Gazette of Manipur.

Any objection(s)/suggestion(s) to the introduction of the Unified Building Bye-Laws may be submitted to the office on or before 7 (seven) working days from the date of notification. Objection(s)/ suggestion(s) received after the aforesaid period shall not be entertained.

Copies of the aforesaid "**The Lilong (Thoubal) Municipal Council Building Bye-Laws, 2025"** shall be available for inspection in the office of the undersigned from 11:00 AM to 3:00 PM on all the specified period of working days. The same will also be available at the Town Planning Department official website https://tpmanipur.mn.gov.in.

AWUNGSHI PHUNGREI,
Sr. Chief Executive Officer,
Lilong (Thoubal) Municipal Council.

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Digitally signed by
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